

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8103 of 2021

Md. Riyaz @ Riyazuddin.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Manoj Kumar Sah, Advocate
For the State : Mr. P.K. Verma, A.P.P.

02/6-9-2021 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Hanwara P.S. Case No. 32 of 2020.

Several villagers including the informant were divested of an amount between Rs.1500/-Rs.2000/- on the garb of providing old age pension. The petitioner claims that the matter has been compromised though a doubt has been cast upon such compromise and rightly so by the learned court below. The petitioner does not have any criminal antecedent.

However, taking into consideration the fact that the petitioner is in custody since 15.03.2021, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Godda in connection with Hanwara P.S. Case No. 32 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-